

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petitions for Special Leave to Appeal (C) No(s). 29281-29282/2019

(Arising out of impugned final judgment and order dated 20-11-2019 in SPLA No. 372/2019 20-11-2019 in SPLA No. 373/2019 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

BANWARI LAL KANCHAL

Petitioner(s)

VERSUS

LAXMI NARAIN AGARWAL & ORS.

Respondent(s)

(IA No.191064/2019-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.191063/2019-EXEMPTION FROM FILING O.T.)

Date : 07-02-2020 These petitions were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE SURYA KANT

For Petitioner(s) Mr. M.C. Dhingra, AOR
Mr. Gaurav Dhingra, Adv.
Mr. Kandra Indira, Adv.

For Respondent(s) Mr. Purushottam Sharma Tripathi, AOR
Mr. Ravi Chandra Prakash, Adv.
Mr. Vijay Pratap Singh, Adv.
Mr. Abhishek Tripathi, Adv.
Mr. Amit, Adv.
Mr. Mukesh Kumar Singh, Adv.
Mr. Vahi Vyas, Adv.

UPON hearing the counsel the Court made the following
O R D E R

In view of letter circulated, two weeks' time
is granted to learned counsel for the petitioner to
file rejoinder affidavit.

List thereafter.

[CHARANJEET KAUR]
A.R.-CUM-P.S.

[INDU KUMARI POKHRIYAL]
ASSTT. REGISTRAR